

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No.13463/2024

(Arising out of impugned final judgment and order dated 24-09-2024 in BA No. 7331/2024 passed by the High Court of Kerala at Ernakulam)

SIDDIQUE

Petitioner(s)

VERSUS

STATE OF KERALA &amp; ANR.

Respondent(s)

(IA No. 223805/2024 - EXEMPTION FROM FILING O.T.)

Date : 22-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. V. Giri, Sr. Adv.

Ms. Ranjeeta Rohatgi, AOR

For Respondent(s)

Mr. Ranjith Kumar, Sr. Adv.

Mr. Nishe Rajen Shonker, AOR

Ms. Vrinda Grover, Adv.

Mr. Aakarsh Kamra, AOR

Mr. Nishad L.S., AOR

Mr. Ajeesh Kalathil Gopi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned Senior counsel - Mr. V. Giri appearing for the petitioner seeks time to file rejoinder affidavit.
2. List after two weeks.
3. Interim order to continue till the next date of hearing.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS(MAMTA RAWAT)  
COURT MASTER (NSH)